

[Shri Sezhiyan]

Report (Civil) 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Department of Food and Ministry of Supply.

SHRI SAMAR GUHA (Contai) : Sir, I want to draw your attention to an urgent and important matter. I want to make a submission.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : I am not going to allow it. (*Interruption*) Mr. Samanta.

SHRI S. M. BANERJEE (Kanpur) : Sir, you just now read out something from the Judicial Magistrate, First Class, New Delhi. You just informed the House—

SHRI SAMAR GUHA : It is an important matter about Bangla Desh. I want to submit—

MR. SPEAKER : Will you please sit down, Mr. Samar Guha ? I am not allowing you. You cannot force me to allow it like that.

SHRI SAMAR GUHA : I cannot force you, but certainly it is a very urgent matter of public importance. I can appeal to you and again I can appeal to your conscience and to your sense of sympathy.

MR. SPEAKER : I have already decided not to allow it.

SHRI S. M. BANERJEE : Just now, you announced on the floor of the House that an hon. Member of this House was arrested. If I heard you correctly, he had been convicted under section 188 IPC because of contravention of the prohibitory order under Section 144 Cr. P.C., for raising slogans in favour of recognition of Bangla Desh. Can that be a crime in this country ? It is a shame on our judiciary. (*Interruption*)

MR. SPEAKER : I am not going to allow such remarks; I am not going to allow you to make such reflections on the judiciary. Mr. Samanta !

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

THIRD REPORT

SHRI S. C. SAMANTA (Tamluk) : I beg to present the Third Report of the committee on Absence of Members from the Sittings of the House.

12.10 hrs.

RE. PAK MILITARY REGIME'S THREAT TO EXECUTE SHEIKH MUJIBUR REHMAN

MR. SPEAKER : Mr. F. A. Ahmed.

SHRI SAMAR GUHA (Contai) : I want to draw your attention to a very vital and urgent matter.

MR. SPEAKER : I am not allowing you. You have come determined. I am sorry I cannot accept it.

SHRI SAMAR GUHA : Unless and until you throw me out of this House, I will go on continuing to raise a matter about Bangla Desh and bring it to the attention of this House and through this House to the country at large, especially when the military regime there is threatening the Banga Bandhu, Sheikh Mujibur Rahman, that he would be executed before October next. Unless and until you throw me out of this House, I am not going out. Let me see. (*Interruption*)

MR. SPEAKER : He says that unless I throw him out of the House he will not stop. (*Interruption*)

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष जी, मेरा निवेदन है कि शेख मुजीबुर्रहमान के बारे में सारे सदन की यह भावना है और हमारे कंग्रसु श्री समर गुह तो बंगला देश के मामले को बिना उठाये रह नहीं सकते हैं। आप उनसे कह सकते हैं कि आप इस मामले पर गौर कर रहे हैं और इस तरह से इस मामले को टाल सकते हैं।

अध्यक्ष महोदय : ऐसे दो, तीन दिन तो हम ने निकाले हैं गौर कह के। अब कहाँ तक करते जायेंगे।

SHRI S. A. SHAM!M (Srinagar) : He is not standing alone. I am sure the entire House is in sympathy with him. The question is not of Shri Samar Guha. The entire House. I do not know why the entire ruling party is silent on this issue.

SHRI H. N. MUKERJEE (Calcutta North-East) : The hon. Member has raised a certain question which is agitating the House. The Government is represented by some Ministers, footling or not I do not know, but they do not respond. It is always incumbent on the House to bring such matters to the notice of everybody and for Government to give some kind of response. I have found the Chair always asking the Government to make note of the observations and respond in whichever manner they think fit. I cannot expect the Chair to take sides or make a pronouncement, but the Government dose not say anything. The Leader of the House, the Prime Minister, is not here. I do not know what those Ministers are doing. They ought to respond.

MR. SPEAKER : When there was nothing on the agenda, why should they be here? The Rajya Sabha is also there. The Minisers are divided. Some of them go to the other House, some of them come to this House.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, मैं ने जो कुछ कहा उस का मन्त्रव्यय यह नहीं है कि माननीय सभर गुह जो मामला उठा रहे हैं उसे हंसी में टाल दिया जाय मैं तो आप का और उन का कन्फ्रन्टेशन टालना चाहता था। लेकिन बड़ी मुश्किल है। आप इस को ले सकते हैं।

अध्यक्ष महोदय : कैसे ले सकते हैं।

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, काल अटेंशन आप इस को ले सकते हैं।

MR. SPEAKER : I only tell you I cannot be forced like this, I cannot be cowed

down like this. There is a way of putting a question, not in this manner. A Member goes on defying the Chair, and then you say that I should agree. No, I am not going to agree.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, मैं ने काल अटेंशन दिया है इस के उपर।

SHRI S. M. BANERJEE (Kanpur) : I remember that when this question was raised, you were kind on enough to ask Shri Swaran Singh to say something about it. It has come in the newspapers. Let him make a statement.

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : The Government is as much worried and exercised as the House is over what has been stated by the military junta of Pakistan about Sheikh Mujibur Rahman, the uncoroned leader of Bangla Desh. As the House is aware, we have approached the Governments of various States to exercise pressure on the Government of Pakistan to see that no harm is done to Sheikh Mujibur Rahman.

SHRI S. M. BANERJEE : Let us pass a Resolution demanding the release of Sheikh Mujibur Rahman. The House can pass it.

SHRI JAGJIVAN RAM : I think the Minister of external Affairs informed the House that the matter was taken up at the diplomatic level with various States to see that justice is done to Sheikh Mujibur Rahman and a political settlement is arrived at which will be to the satisfaction of the elected representatives of Bangla Desh. That is what the Government wants.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, अगर यह बात पहले कह दी जाती तो यह विवाद क्यों होता? अगर ऐसा लगता है मुझे कि यह हाउस लीडर लैस है, प्रधान मंत्री यहां उपस्थित नहीं हैं, मेम्बर सवाल उठाते हैं उस का कोई जवाब नहीं देता।

संसदीय कार्य तथा नौबहन और परिवहन मंत्री (श्री राज बहादुर) : हम बोलते हैं तो

(श्री राज बहादुर)

मुश्किल। नहीं लोलते हैं तो मुश्किल। बिना आप के बुलाये हुए बोलें कैसे और बोलते भी हैं तो मुश्किल।

1215. hrs.

STATEMENT RE. RECOMMENDATIONS
OF CENTRAL LAND REFORMS
COMMITTEE

MR. SPEAKER : Shri Fakhruddin Ali Ahmed.

THE MINISTER OF AGRICULTURE
(SHRI F. A. AHMED) : Sir, At the Chief Ministers' Conference...

SHRI S. M. BANERJEE (Kanpur) : What is he saying ? It is not there on the agenda.

श्री हुकम चन्द कछवाय (मुरेना) : अभी आप ने कहा था कि सूची पर काम नहीं है इसलिये नहीं लिया जायग, लेकिन इधर आप मंत्री का वक्तव्य दिला रहे हैं।

SHRI SURENDRA MOHANTY (Kendrapara) : On a point of order, Sir. When the question about Sheikh Mujibur Rehman was raised, you were pleased to say that the matter is not in the Order paper. This is also not on the agenda.

MR. SPEAKER : Any minister can make a statement at any time with the permission of the Chair. I have allowed him.

SHRI F. A. AHMED : At the Chief Ministers' Conference on Land Reforms held in September, 1970 it was decided that the entire range of problems connected with ceiling legislation should be referred to the Central Land Reforms Committee on which a few Chief Ministers would be co-opted. In accordance with that decision, the Chief Ministers of Maharashtra, Tamil Nadu, Bihar, Punjab and Himachal Pradesh were co-opted as Members of the Central Land Reforms Committee.

2. In the first meeting of the Committee it was decided to collect and compile on a State-wise basis all relevant data on this question. This was compiled with and as indicated in my remarks on the Budget Demands of the Food and Agriculture Ministry in the Lok Sabha the second meeting of the Committee was held yesterday.

I am happy to report that as a result of deliberations of the Committee the following broad guidelines have emerged to bring about a broad measure of uniformity in the State laws on ceiling and the Committee has made the following recommendations :—

- (i) Ceiling should be applied for the family as a whole, the term 'family' being defined so as to include husband, wife and minor children;
- (ii) Where the number of members in the family exceeds five, additional land may be allowed for each member in excess of five in such a manner that the total area admissible to the family does not exceed twice the ceiling limit for a family;
- (iii) The ceiling for a family of five members may be fixed within the range of 10 to 18 acres of perennially irrigated land or irrigated land capable of growing two crops. As soil conditions, productivity of land, nature of crop grown etc. vary from State to State and even within the same State from region to region, the Committee considered it desirable simply to indicate a range within which the ceiling should be fixed instead of suggesting any rigid ceiling for the whole country.
- (iv) For various other categories of land conversion ratios should be fixed taking into account availability of water, productivity, soil classification, crops grown etc. The absolute ceiling for a family of five, even in the case of dry lands should be put at 54 acres. This limit would be relaxable if there is special justification for doing so on